

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 270/2016 in
OA 3478/2013

New Delhi, this the 23rd day of November, 2016

Hon'ble Mr. P.K. Basu, Member (A)

(By Advocate : Shri Amit Goel)

Versus

Union of India & ors.

1. Union of India
Through the Secretary
Ministry of Textiles
Udyog Bhawan,
Dr. Maulana Azad Road
New Delhi-110011
2. The Director General
National Institute of Fashion Technology
NIFT Campus, Hauzkhast
New Delhi-110016
3. The Registrar (Establishment)
National Institute of Fashion Technology
NIFT Campus, Hauzkhast
New Delhi-110016

... Respondents

ORDER (In Circulation)**Mr. P.K. Basu, Member (A)**

This Review Application has been filed against the order dated 06.09.2016 passed in O.A. No.3478/2013 along with connected OAs.

2. I have gone through the contents of the review application and is of the clear opinion that this is an attempt to re-argue the matter and the applicant has failed to point out any error apparent on the face of the record or any ground on which the review application may be admitted in the light of the judgments of the Hon'ble Supreme Court in the case of **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamal Sengupta and another**, (2008) 2 SCC (L&S) 735.

3. I, therefore, hold that this review application is not maintainable and is dismissed in circulation. No costs.

**(P.K. BASU)
Member (A)**

/Jyoti/